

03. 29.04.2020

Heard learned counsel for the petitioner and learned counsel for the State.

This writ application in the nature of PIL has been filed with a prayer to direct the opposite parties to ensure Health/Medical services by the public hospital as well as private hospitals and nursing homes to every patient irrespective of caste, creed, colour, sex and religion.

Learned counsel for the petitioner submits that a patient, namely, Sayed Abdul Hasan was having kidney disease and as such was regularly on dialysis. But during lockdown, the same was denied to him in private hospital attended suspecting him to be infected by Covid-19 and for which he died, hence the writ petition with the prayer as stated. The same was due to spread of some fake news. Hence, direction may be given as prayed for.

It is stated by the learned Advocate General that such grievance of the petitioner is being enquired into by the Collector, Cuttack and State has ensured that no one is deprived of treatment in any hospital of Government or private on any of the ground stated.

In view of the same, we dispose of this writ petition with the direction to the Collector to enquire into the matter expeditiously and submit a report to

the State Government to do the needful. The State shall also ensure that no person is denied treatment of any ailment by any hospital of Government or private, if such facility is available with the hospital or if not available to refer him to appropriate hospital where such facility is available. However, such treatment must be guided by the guidelines/instruction given in the wake of Covid-19 pandemic by the State Government.

With the aforesaid order, the writ petition is disposed of.

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S.Pujahari, J.

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K.R.Mohapatra, J.